

# **GOVERNMENT OF MEGHALAYA**

# MEGHALAYA FOREST (REMOVAL OF TIMBER) (REGULATION) RULES

FOR THE YEAR 1982

# MEGHALAYA FOREST (REMOVAL OF TIMBER) (REGULATION) RULES, 1982 CHAPTER I

#### **PRELIMINARY**

- 1. **Short title, extent and commencement**—(1) These rules may be called the Meghalaya Forest (Removal of Timber) (Regulation) Rules, 1982
  - (2) They shall extend to the whole of the State of Meghalaya.
  - (3) They shall come into force at once.
- 2. **Definitions**—In these rules unless the context otherwise requires—
  - (a) 'Act' means the Meghalaya Forests (Removal of Timber) (Regulation) Rules, 1981
  - (b) 'Competent authority' means that Competent Authority appointed by the Government under Section 2 (a) of the Act;
  - (c) 'Form' means a form appended to these Rules.
  - (d) All other terms and expression used in these rules but not defined shall have the same meaning respectively assigned to them in the Act.
- 3. **Application for licences**—(1) Application for removal of timbers outside the State shall be submitted in Form No. I to the competent authority under whose territorial jurisdiction the forests from where the timbers are proposed to be removed are situated.
  - (2) Application for establishment of a "Trading Depot" shall be submitted in Form No. II in the same manner as provided under sub-rule (1).
  - (3) Applications under sub-rules (1) and (2) shall be submitted through the District Council of the concerned Autonomous District wherever so required under the Act.
  - (4) All applications under this rule shall be made in duplicate and the original copy of which shall bear a Court Fee Stamp of Rupees three and thirty paise only.
- 4. **Disposal of applications and grant of licences**—(1) The competent authority on receipt of the application under Rule 3, shall immediately acknowledge receipt of the same and subject to the provisions of the Act, cause an enquiry to be made in a manner he deems proper.
  - (2) If the competent authority is satisfied that a licence may be granted shall—
    - (a) For removal of timber outside the State for trade or otherwise, issue a licence in Form No. III and the species, sizes, total quantity of the logs or timbers, the area from where the timbers are to be removed and the route by which the same are to pass in the State shall be stated in the licences. The licence granted under this clause shall be valid for a period not exceeding one year and may for a like period be renewed.
    - (b) For establishment of depot issue a licence in Form No. IV which shall be valid up to the 31<sup>st</sup> of March next following and may for a like period be renewed.
- (3) Where grant of licence under these Rules is refused the competent authority shall record the reasons therefor.

- (4) If no final order is passed on an application by the competent authority within six months from that date of its receipt it shall be deemed that licence has been granted.
- (5) Application for renewal of the licence shall be made in Form No. V and submitted at least thirty days before expiry of the licence.
- 5. **Licences not to be granted**—Notwithstanding anything contained in these Rules the competent authority shall not grant any licence for removal outside the State in respect of timbers of the following sizes, namely:
  - i) All timbers in round form which are less than 30 cm, in diameter,
  - ii) All rough square timbers which are less than 20\*20 sq.cm, in cross sectional area:

Provided that in case of Carpinus vaminea no licence shall be granted where timbers in the round form are less than 20 cm, in diameter and where in sawn form or less than 15\*15 square cm, in the base area.

- 6. **Appeal against orders of competent authority**—(1) Any applicant being aggrieved by the orders of the competent authority may prefer an appeal to the Chief Conservator of Forests in the first instance. One application by the aggrieved party orders of the Chief Conservator of Forests will be reviewed by the Government.
  - (2) The appeal shall be preferred within sixty days and review application within thirty days from the date of communication of the order appealed against. The appeal petition shall bear a Court Fee Stamp of Rupees ten only and shall accompany a Bank deposit at call receipt of Rupees fifty only as the appeal fees without which no appeal petition shall be heard.
  - (3) The appeal fees referred to above shall be forfeited to the Government in the event of the appeal being rejected and shall be credited to Government as Miscellaneous revenue of the Forest Department. In the event of the appeal being granted the fees shall be adjusted towards licence fees payable by the applicant.
- 7. **Licence fees**—(1) For issue of licences under these Rules fees at the following rates and Court Fee Stamps shall be paid:

	Category of licence	Amount
(i)	For a licence in Form No. III (Removal of timbers)	Rupees five hundred per 100 cubic meter or part thereof subject to maximum of Rupees one thousand.
(ii)	For a licence in Form No. IV (setting up of a trading depot)	Rupees five hundred per 100 squares meters of the area covered by the depot or any part thereof subject to maximum of Rupees one thousand.

	Category of licence	Amount
(iii)	For renewal of licence referred in item (i)	Rupees three hundred.
(iv)	For renewal of licence referred in item (ii)	Rupees three hundred.

- (2) Members belonging to Scheduled Tribes recognised as such in the State of Meghalaya shall pay half of the amount specified column two of sub-rule (i); provided, however, that the maximum of Rupees one thousand shall also apply in their case.
- 8. **Records to be maintained and furnished by the licence holder**—Every licensee shall maintain the registers as in Form No. VI and No. VII for export of timber and maintain trading depots respectively and abstract from the registers showing monthly transaction of timber shall be submitted within the 7<sup>th</sup> days of month following to the competent authority.

The format to be used for the submission of the monthly terms shall be as per Form No. VI-A and No. VII-A.

- 9. **Property hammer**—The licensee shall have a separate property hammer registered with the competent authority for use on timbers dealt by him for the trade depot. The facsimile of the hammer shall be approved by the competent authority and shall contain the Licence No. of the licence holder. Usual fees as prescribed under the relevant Forest Acts and Rules shall be leviable for registration of the hammer referred to under this Rule.
- 10. **Verification by the competent authority**—The competent authority or an officer not below the rank of a Forester and authorised by him shall have the right to check and verify the registers and the stock of timber at any reasonable time during the working hours and the licences shall be bound to produce such documents, registers, and render all assistance to the officer in checking and verification of the timbers.
- 11. **Stocking of any other timber**—Any timber or forest produce found in the depot or within 100 meters from the boundaries thereof or in possession of the licences and not covered by Transit Pass, Permit or Challan or any other valid documents shall be liable to be confiscated to the Government besides making the licensee liable to any action under the law.

- 12. **Export Transit Pass**—Every consignment of timbers meant for export outside the State shall be checked by a forest officer not below the rank of Forester Grade I and an Export Transit Pass issued. No timber shall be allowed to cross the State boundaries unless accompanied by the Export Transit Pass.
- 13. **Composition fee**—(1) Any offence under the Act may be compounded by an officer authorised by the Government under Section 15 of the Act, on payment of a sum of money equal to double the amount of royalty value of the timber in respect of which the offence has been committed subject to a minimum of Rs. 50 (Rupees fifty) only.
  - (2) The composition fee payable under sub-rule (1) above shall be in addition to the royalty and other dues payable on the timber.

#### FORM I

[Rule 3 (1)]

From				
То				
	The Divisional For	est Officer,		
	(The Comp	etent Authority under the	MFRTR Act, 1981)	
				Division
	Subject—Removal	of timber outside the Stat	te.	
Sir,				
to		sport the timbers particume of place outside the St		furnished below
are fu	Necessary permiss rnished below:	sion for the same may kin	ndly the issued. All nec	cessary particulars
1.	Name of applicant	and permanent address		
2.	Description of tim	bers intended to be exporte	ed	
	Sp.	Size	Quantity	
3.	Origin of the fores	t produce:		
	(i) Name of th	e forest areas from where	collected	
	(ii) How acqui	red—(reference may be gi	ven to valid permit, sett	tlement order etc).

4. Period during which the forests produce is proposed to be exported.

5. The route through which to be exported and name of the established Forest Check

Gate through which it will cross the State boundary.
Yours faithfully,
ACKNOWLEDGEMENT
The applicant dated(in Form I) from for a licence to export timbers outside the State has been received in this office.
Seal of office.
Divisional Forest Officer,  (The Competent Authority under the MFRTR ACT, 1981)  Divisional
FORM II [Rule 3 (2)]
From
To
The Divisional Forest Officer, (The Competent Authority under
the MFRTR Act, 1981)
Division
Subject—Establishment of a Trading Depot for Timber Remission for.
Sir,
I intend to establish a trading depot for timber at a place mentioned below. All necessary particulars are furnished below:
Necessary permission may kindly be accorded.
<ol> <li>Name and address of applicant</li> <li>Description of the proposed timber Depot</li> </ol>

(1)	Location	•••••
		(Village, Town, etc.)
(ii)	Bounded by	North
	·	East
		South
		West
		,, ost
(iii)	Area of the proposed depot (in case of irregularly shaped-land, area may be furnished accordingly; approximate average length and	LengthM. WidthM. Areasq.M.
	average width)	
3	. Quantity of timber proposed to be stocked in the depot.	MinimumCm. MaximumCm. Average monthlyCm.
4	. If the depot meant for local sale or for export to outside the State	
5	Ownership of the proposed Depot land. If the land does not belong to the applicant has permission for its proposed use been taken from the owner?	
	(Attach copy of documentary proof)	
6	. Period for which the Depot is proposed to be maintained	
		Yours faithfully,
	ACKNOWLEDGEN	MENT
establish a ti	pplication dated (in Formation dated (in Formation dated	
on		
Seal o	f office	
		Divisional Forest Officer, (The Competent Authority under the MFRTR Act, 1981) Division

#### FORM III

[Rule 4 (2) (a)]

## Licence for export of timber outside the State

Subject to pro 1981 and Rules frame		eghalaya Forest (Renthis licence is hereby	<i>'</i>	(Regulation) Act,
Namethe period frombelow. The route thro	•••••		20as per	
Species	Length	Girth/Size	Volume	Remark
		To	otal Volume	Cm.
<b>Note</b> —(1) De assessed maximum notes the mentioned.		rnished species-wise species allowed to	_	
(2) Timbers of the Act are not allowe		e prescribed limit and orted outside.	d species included	in the Schedule of
Licence fee of	Rs	realised vide Rec	pt. No	dated
Facsimile of th	ne Depot hamn	ner approved		
Dated the		20.		
			(The Competer the M	nal Forest Officer, nt Authority under IFRTR Act, 1981) Division
The licence is Rsonly vide R	<del>-</del>	to 31 <sup>st</sup> March, 20dated		a licence fee of
Dated the		20.		
			(The Competer	nal Forest Officer, nt Authority under MFRTR Act, 1981)

Note—The licence shall be surrendered within 15 days from the date of expiry to the issuing officer.

#### FORM IV

[Rule 4 (2) (b)]

#### Licence for establishment of a Timber Trading Denot

Exerce for establishment of a Thirder Traumg Depor
Subject to provisions of Meghalaya Forest (Removal of Timber) (Regulation) Act 1981. This licence is hereby granted to—
Name
Address
For the period fromto 31st March 20to establish a trading
depot for timber at
Locationatat
Covering an area of more or lesssq. metres bounded by on the—
North
East
South
West
And is allowed to trade on timber subject to the provisions of Meghalaya Fores
(Removal of Timber) (Regulation) Rules, 1982 from the said premises.
Licence fee of Rsrealised vide Recpt. No
dated
Divisional Forest Office
Licence is renewed up to 31 <sup>st</sup> March, 20on realisation of renewal fees of Rsvide Recpt. No20.
Dated
Divisional Forest Office
<b>Note</b> —Licence shall be surrendered within 15 days from the date of expiry to the

issuing officer.

#### FORM V

[Rule 4 (5)]

From

So,
The Divisional Forest Officer,
(The Competent Authority under the MFRTR Act, 1981)
Division.
Sub: Renewal of Trading/Depot Licence No
ir,
I hereby apply for renewal of the licence No
The following charges may kindly be incorporated in the licence.
The licence is enclosed herewith for necessary action.
Yours faithfully

#### FORM VI

[Rule 8]

#### Register of Export of timber to.....outside the State

Date		Receipt	t Timber	From where		Particulars of Timber			Disp	oosal	Balance stock of	
	Species	Size	Volume	received	Challan No.	Date	Species	Size	Volume	Where sent	Ref. to T.P. issued	the date
1	2	3	4	5	6	7	8	9	10	11	12	13

#### FORM VI-A

[Rule 8]

#### Export of Timber Return for the month ending.....20.

Name of Licence holder.....Licence No....

Name of	of Timb	er received o	during the n	Quantity of Timber			Closing balance			
					exported during the			at the end of		
					month			n	onth	
Species	Size	Volume opening stock at the beginning of the month	Received during the month	Total Col. 3 & 4	Species Size Volume		Col. 5-8	Remarks		
1	2	3	4	5	6	7	8	9	10	

Dated	the	2	n	١
Daicu	шс	 	U	٠.

Certified that the information furnished above are correct to the best of my knowledge and belief.

Signature of the Licence holder

Note—(1) Entries should be made species-wise.

(2) To be submitted to the Divisional Forest Officer concerned not later than  $7^{\text{th}}$  day of the following month.

# 11 FORM VII

#### [Rule 8]

### Register of Receipt and Disposal of Timber

Dated.....

	Receipt									
Data	C	T41.	C:-41-/-:	<b>3</b> 7 - 1	From	Ref. to				
Date	Species	Length	Girth/size	Volume	where received	TP/Challan No. and				
					received	date				
1	2	3	4	5	6	7				

Disposal									
Date	How disp	Particular of timber disposed				How disposed	Ref. to	Balance stock at	Re mar
	osed	Species	Length	Girth/	Volume		TP	the end	ks
				size			No. and date	of the day	
8	9	10	11	12	13	14	15	16	17

#### FORM VII-A

[Rule 8]

#### **Abstract of Stock Register**

For the month of	20.		
(To be submitted not later than 7 <sup>th</sup> day of the following month)			
Depot Licence No	Name of Licence holder		

Species	Opening	Quantity	Total of	Quantity	Closing	Remarks
	stock on	revised	Cols. 2 and	disposed of	stock of	
	1sr of the	during the	3	during the	the month	
	month	month		month	(Col. 4-5)	
	(Vol.)	(Vol.)				
1	2	3	4	5	6	7

	Certified that the return is correct
Dated the20.	to the best of my knowledge
	Signature of Licence holder